

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.618/MP/2020**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

Petitioner : A.P. Power Coordination Committee & 5 Ors.

Respondent : Reliance Infrastructure Limited.

Date of Hearing : **6.8.2021**

Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, TSSPDCL  
Ms. Swapna Seshadari, Advocate, TSSPDCL  
Shri Rishabh Munjal, Advocate, TSSPDCL  
Shri K. Anand, TSSPDCL  
Shri D.N. Sharma, TSSPDCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioners, TSSPDCL submitted that present Petition has been filed seeking ineligibility of the availability declarations with alternate fuel (Naphtha/ HSD) made by the Respondent after the year 2009 and for investigation under Section 128 of the Electricity Act, 2003 of illegal dismantling of existing Naphtha tanks by the Respondent in 2009. The learned counsel further submitted that the present Petition is a Transfer Petition (O.P. No.60/2013) and as observed by the Commission vide Record of Proceedings for the hearing dated 6.8.2020 in Petition No. 455/MP/2019 and Petition No. 65/MP/2020, all the three Petitions may be listed together for hearing.

3. The Commission after hearing the learned counsel for the Petitioner, TSSPDCL ordered as under:

(a) Admit. Issue notice to the Respondent;

(b) The Petitioners to serve copy of the Petition on the Respondent immediately, if not already served and the Respondent to file its reply, if any, by 27.8.2021 after serving copy of the same to the Petitioners, who may file their rejoinder, if any, by 16.9.2021; and



(c) Parties to comply with above direction within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing along with Petition No. 455/MP/2019 and Petition No. 65/MP/2020 in due course for which separate notice will be issued.

**By order of the Commission**

Sd/-  
(T.D. Pant)  
Joint Chief (Law)

